

But for an association to cultivate friendly ties with other countries, it is just right for the ambassador himself to be associated with that.

**Shrimati Masida Ahmed:** May I know whether these associations are exerting any influence in matters of international importance?

**Shri Jawaharlal Nehru:** Unless friendship is a matter of international importance, presumably they might help. Otherwise, there is no question of help.

**Shri Hem Barua:** May I know whether Government are aware of the fact that some people connected with these friendship associations are paid by the foreign embassies and they supply news to the foreign embassies? I want to know whether Government have taken any steps in this matter?

**Shri Jawaharlal Nehru:** That is rather a vague question. I have no such case to my knowledge, but when scores of people are associated, I cannot naturally deny the allegation completely that nobody is paid. But I have no such thing to my knowledge.

**Shri Ram Krishan Gupta:** May I know whether it is a fact that some of these organisations carry on anti-national activities and make propaganda for foreign countries and if so, whether Government will take any action in this regard?

**Shri Jawaharlal Nehru:** These are general questions. If any specific instance is brought to our notice, we shall certainly take action. Obviously, one of the business of the association is to put the country with which it is associated in a good light. So, affirmative propaganda cannot be objected to; but, if it is anti-national, then, of course, it is a different matter.

### Industrial Labour in Public Sector

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 \*1725. { **Shri S. M. Banerjee:**  
**Shri Ram Krishan Gupta:**  
**Shri Tangamani:**  
**Pandit D. N. Tiwary:**  
**Shri Damani:**  
**Shri Hem Barua:**

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 1185 on the 19th December, 1958 and state:

(a) whether a conference of representatives of Central and State Governments and the labour organisations to consider certain problems of industrial labour in public sector has since been held; and

(b) if so, the organisations of workers which were represented at the conference?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes.

(b) The representatives of unions of workers employed in the Indian Telephone Industries, Hindustan Machine Tool, Delhi State Electricity Undertaking, Damodar Valley Corporation, Hindustan Shipyard and Air Corporation and also representatives of the following All India Organisations participated in the Conference:—

1. Indian National Trade Union Congress.
2. All India Trade Union Congress.
3. Hind Mazdoor Sabha.
4. United Trades Union Congress.

**Shri S. M. Banerjee:** May I know what decisions were taken and whether code of discipline was also discussed and whether it was agreed upon by the various representatives?

**Shri Abid Ali:** Industrial relations and code of discipline were discussed. Code of discipline was generally adopted with certain modifications

according to the requirements of various Ministries.

**Shri S. M. Banerjee:** May I know whether a similar conference is being convened for the industrial workers under the public sector, apart from these corporations, and if so, whether Defence and Railways also agreed to participate in that conference?

**Shri Abid Ali:** A summary of the proceedings was forwarded to all concerned and the matter is under their examination.

**Shri S. M. Banerjee:** My question is this. My information is only those industrial employees working under various corporations participated in that conference, I want to know whether a similar conference is being convened for the Defence, Railways, P. & T. and other industrial employees in the public sector?

**The Minister of Labour and Employment and Planning (Shri Nanda):** If it becomes necessary, there may be such a conference. But if the matter can be dealt with satisfactorily without a conference we may not need a conference. But the thing has to be done; that is, regarding other industrial employees who have not so far been covered, we will have to consider that.

**Mr. Deputy-Speaker:** As a matter of fact, he wants to know whether it is being convened.

**Shri Nanda:** No decision has yet been taken.

**Shri Hem Barua:** May I know whether a central workers' education board is proposed to be set up to impart education to industrial workers in trade union methods and if so, whether this was discussed in this conference and what progress has so far been made in this conference?

**Shri Abid Ali:** It was not discussed in this conference.

**Shri Tyagi:** Do Government propose to try to experiment industrial labour's effective co-operation in the industrial concerns in the public sector?

**Shri Abid Ali:** Yes, Sir; that is the idea.

**Shri Ram Krishan Gupta:** Whether the question of association of labour with management was also considered at this conference?

**Shri Abid Ali:** Yes, Sir; this matter was discussed, but not as a regular subject.

**Shri Sadhan Gupta:** May I know whether the decisions adopted regarding the Code of Discipline and industrial relations were unanimous or at least whether all the All India organisations agreed to the decisions adopted?

**Shri Nanda:** Yes, they were unanimous decisions.

**Shri T. B. Vittal Rao:** There are several States owning some companies and some corporations. May I know whether a separate meeting of those people will be held—a meeting of the representatives of those industries and corporations—at the State level?

**Shri Nanda:** If the intention is to find out what is happening in the private sector regarding those units which are there where the workers' organisations are not concerned with the central organisations, then the answer is that we are trying to deal with those units to secure from them separately their assent and their acceptance of the Code.

**Shri Tyagi:** I am very glad to learn from the Minister that the Government is going to try....

**Mr. Deputy-Speaker:** Instead of that a question may be asked.

**Shri Tyagi:** May I know whether this question of co-operation will mean only in the management or also in the participation of profits etc.?

**Shri Nanda:** Participation in profits is altogether a separate question.

**Shri S. M. Banerjee:** Previously I had asked a question whether the role of the workers in the public sector and their participation in the

Second Five Year Plan will also be discussed in a particular conference. The reply was that that particular aspect of the matter is going to be discussed in a special conference. May I know when that special conference to discuss the role of the workers in the public sector in regard to the Second Plan is likely to be held?

**Shri Nanda:** All these discussions have a bearing on the fulfilment of the Second Five Year Plan. Both discipline and efficiency are essential for the implementation of the Plan.

**Standard Vacuum Refining Company**

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\*1726. { **Shri Nagi Reddy:**  
          **Shrimati Parvathi**  
          **Krishnan:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that in the statement of account for 1957 of Standard Vacuum Refining Company, India, an amount of more than fifty lakhs of rupees has been shown as 'Miscellaneous Expenses' without any clarifying statement of account;

(b) whether it is a fact that this amount has been transferred out of India;

(c) if so, why this is not specified in the balance sheet; and

(d) the action Government propose to take in the matter?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, Sir.

(b) No—only a part of it amounting to about Rs. 27 lakhs was remittable.

(c) Under the Companies Act, 1956, it is not required to be so specified.

(d) None, as no action is called for.

**Shri Nagi Reddy:** May I know the reasons as to why this Rs. 27 lakhs are being transferred outside the country?

**Shri Kanungo:** In the agreement with oil companies, a copy of which is available in the Library, it was specified that certain items will be remittable, and these refer to three items. Here it is research and administration of the New York office.

**Shri Nagi Reddy:** May I know why they could not in the statement of accounts show this expenditure as separate items instead of putting them under "Miscellaneous Expenses"?

**Shri Kanungo:** That is their option, because the balance sheet has been prepared according to the Schedule in the Companies Act. It is open to them to show these accounts as they like.

**Shri Sadhan Gupta:** May I know whether Government has ascertained as to what heads this "Miscellaneous Expenditure" was incurred under and what those heads were?

**Shri Kanungo:** Yes, Sir. As I said, they relate to research contribution and contribution for the New York office, which are provided in the agreement that was entered into by the Government with the company.

**Shri Ansar Harvani:** Is it a fact that some amount out of this money is paid to certain newspapers for carrying on propoganda for certain powers?

**Shri Kanungo:** No, Sir.

**Shri Ramanathan Chettiar:** May I know whether prior permission of the Reserve Bank of India was obtained by this Company before moneys were remitted outside India?

**Shri Kanungo:** Of course, no money can be remitted without the sanction of the Reserve Bank.

**Shri Ramanathan Chettiar:** My question was whether prior permission of the Reserve Bank of India was obtained by the Company before the money was remitted.

**Mr. Deputy-Speaker:** When no money can be remitted without sanc-